

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:5593

ANSWERED ON:29.04.2003

EMPLOYMENT ON COMPASSIONATE GROUNDS .

BASUDEB ACHARIA

**Will the Minister of COAL be pleased to state:**

to the answer given to the part (c) of the USQ No. 2334 dated 3.12.2002 and state:

- (a) the reasons for no case of death prior to 1996,not being cleared alongwith the facts in details;and
- (b) the steps taken to stop such arbitrary cut off year violating the NCWA?

**Answer**

THE MINISTER OF COAL (SHRI KARIYA MUNDA)

(a): As reported by Coal India Limited,no case of death prior to 1996 is pending. The remaining 45 cases prior to 1996 could not be cleared mainly due to the following reasons:

- i) variation in the information given in the application and the genuinity could not be confirmed by police;
- ii) claim for indirect dependent's employment whereas direct dependents are available in the family;
- iii) the claimant being below the age of 15 years on the date of death of employees;
- iv) dependents above 35 years of age as per service excerpts submitted by the ex-employee;
- v) submission of application after a lapse of up to 15 years;
- vi) claims and counter claims from different dependents and some cases being sub-judice;
- vii) cases of second and third wives, adopted sons and adopted daughters not found legally valid etc.

(b): Question does not arise as Coal India Limited has not fixed 1996 as cut off year to clear the cases.